

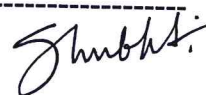

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 03/07/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/278/ (IB)/2017
NAME OF THE PETITIONER(S) : SALSAR TECHNO ENGINEERS PVT LTD
NAME OF THE RESPONDENT(S) : EERA ENGINEERS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1.	SHUBHARANJANI ANANTH	COUNSEL FOR APPLICANT CREDITOR	
2.	M. NARENDRA N	COUNSEL FOR RESPONDENT	

ORDER

Ms Shubharanjani Ananth, counsel for petitioner present. Shri M Narendran, counsel for respondent present. On the last date of hearing, it has been recorded that the respondents had agreed to pay the outstanding debt of Rs.36,91,717/- in 7 instalments. Accordingly they have filed the schedule of payment today. Counsel for petitioner has filed a memo stating that the respondent company has become a public limited company and the name has been changed as Salsa Techno Engineering Ltd and prayed to direct the respondents to issue the cheques on the changed name for which counsel for respondent agreed. Counsel for respondent is further directed to give post-dated cheques for the outstanding debt as per accepted schedule on the next date of hearing. Put up on 11.07.2017 at 10.30 A.M.


(K. Anantha Padmanabha Swamy)
Member (Judicial)